ÂITEM NO.25 COURT NO.7 SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 8973/2012

(From the judgement and order dated 21/10/2011 in WP No.5789/2011 of The HIGH COURT OF M.P.JABALPUR BENCH AT GWALIOR)

JAGVEER SINGH & ANR. Petitioner(s)

VERSUS

MADHYAMIK SHIKSHA MANDAL & ORS. Respondent(s)

With IA 1 (c/delay in filing SLP and office report)

Date: 11/05/2012 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Varinder Kumar Sharma,Adv.
Mr. Varun Thakur, Adv.

For Respondent(s) Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr Varinder Kumar Sharma, learned counsel for the petitioners submits that S.L.P. (C) No. 36209 of 2011 - Sunil Kumar and others vs. M.P. Board of Sec. Education and another which has been dismissed by this Court on January 13, 2012 has no relevance to the facts of the present case.

Tag with Civil Appeal No. 3380 of 2009 - Acharya Vidya Sagar Tech. Education Society vs. State of M.P. and others.

(Pardeep Kumar) (Renu Diwan)
Court Master Court Master